

**IN THE INCOME TAX APPELLATE TRIBUNAL,
SURAT BENCH, SURAT**

BEFORE SHRI PAWAN SINGH, JM & DR. A. L. SAINI, AM

आयकरअपीलसं./ITA No.1441/AHD/2017

(निर्धारणवर्ष / Assessment Year: (2011-12)

(Virtual Court Hearing)

Nilkanth Organics P. Ltd., Plot No.158/1, GIDC, Ankleshwar, Bharuch-393002.	Vs.	The DCIT, Bharuch Circle, Bharuch.
स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: AAACN6687P		
(Assessee)		(Respondent)

Assessee by : Ms Disha Kharod office of Shri Krutarth Desai, AR

Respondent by : Ms Anupama Singla, Sr. DR

सुनवाईकीतारीख/ Date of Hearing : 28/03/2022

घोषणाकीतारीख/Date of Pronouncement: 28/03/2022

आदेश / O R D E R

PER Dr. A. L. SAINI, ACCOUNTANT MEMBER:

The present appeal is preferred by the assessee challenging the impugned order dated 20.03.2017, passed by the learned Commissioner of Income Tax (Appeals)-III, Baroda [in short “the CIT(A)”] which in turn arises out of an assessment order passed by the Assessing Officer under section 144 of the Income Tax Act, 1961 [hereinafter referred to as “the Act”].

2. Before us, the Learned Counsel, Ms Disha Kharod from the office of Shri Krutarth Desai, on behalf of the assessee submitted that assessee did not wish to press this appeal, to which, the learned Departmental Representative

(in short the “the Id. DR”) did not raise any objection. Consequently, we treat this appeal as withdrawn.

3. In the result, the appeal of the assessee (*in ITA No.1441/AHD/2017 for AY.2011-12*) is dismissed as withdrawn.

Order is pronounced on 28/03/2022 at the time of Virtual Court Hearing.

**Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER**

सूरत /Surat

दिनांक/ Date: 28/03/2022

SAMANTA

Copy of the Order forwarded to:

1. The Assessee
2. The Respondent
3. The CIT(A)
4. Pr.CIT
5. DR/AR, ITAT, Surat
6. Guard File

**Sd/-
(Dr. A.L. SAINI)
ACCOUNTANT MEMBER**

By Order

// TRUE COPY //

Assistant Registrar/Sr. PS/PS
ITAT, Surat